

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
IB-1812/ND/2019

IN THE MATTER OF:
Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 21.10.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Sohaib Alam and Mr. Dhruv
Gupta, Advs**

For the Respondent/ Corporate-debtor :

ORDER

Contempt Application no. 4 of 2020

Registry may serve notice on the corporate debtor by email as well as by speed post and the petitioner may also serve a copy of this order once again by email and speed post and service of notice by Dasti is also permitted. The non-applicant may present for the virtual hearing on the next date of hearing to answer why show cause should not be taken against them in the matter.

The petitioner is permitted to file a fresh affidavit seeking the revival of earlier application filed under Section 9 of the IBC along with revised

(Anjula)



calculations of the amount due within next 10 days by serving an advance copy on the corporate debtor. Post the matter to 11.11.2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member(J)

(Anjula)